

examined; Import of sugar on OGL with zero duty should also be reviewed.

A Public Interest Petition seeking to make public the Report of Gian Prakash Committee is pending in the Supreme Court. However on 22.7.96 the Hon'ble Supreme Court has passed an order granting adjournment to the Government to enable it to lay in both Houses of Parliament the report of the Gian Prakash Committee leading to this report being made public. It is proposed to lay on the table of the Houses the Gian Prakash Committee Report during the current Session of the Parliament.

[Translation]

#### **Sugar Mills**

5413. SHRI SOHAN BEER : Will the Minister of FOOD be pleased to state :

(a) whether the public sector sugar mills are running in loss due to less sugarcane crushing capacity;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to make these sugar mills profitable ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The Government does not maintain profit and loss account in respect of sugar mills.

(c) Sugar Mills have themselves to prepare schemes for rehabilitation/modernisation and get them approved by the concerned Institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rate of interest for such rehabilitation/modernisation schemes, subject to their fulfilling the conditions laid down.

#### **Constitutional Amendment**

5414. SHRI TARACHAND BHAGORA : Will the Minister of WELFARE be pleased to state :

(a) whether the 76th Constitution Amendment 1995 providing facilities of recruitment, reservation and promotion for the candidates belonging to Scheduled Castes/Scheduled Tribes has yet been notified;

(b) if so, the reasons therefor; and

(c) the time by which the notification is likely to be issued ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The Constitution (Seventy Sixth Amendment) Act, 1994 including the "Tamil Nadu Backward Classes Scheduled Castes, Scheduled Tribes (Reservation of Seats in Educational Institutions

and of appointments of posts in the Service under the State) Act, 1993 (Tamil Nadu Act 45 of 1994) in the Ninth Schedule of the Constitution has been notified in the Gazette of India Extraordinary Part II-Section 3 No. 70 on 1st September, 1994.

#### **Reservation of SCs/STs and OBCs**

5415. SHRI KACHARU BHARU RAUT : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to bring any legislation for making reservation for Scheduled Castes/Scheduled Tribes and other Backward Classes in the large industrial and other private companies;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir

(c) It has not been found feasible.

[English]

#### **Creation of Separate Department of Minorities**

5416. SHRI E. AHAMED :  
SHRI N. DENNIS :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to create a separate Department of Minority Affairs to look after the matters of Minorities; and

(b) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No such proposal is presently under consideration of the Government.

(b) Question does not arise.

[Translation]

#### **Declaration of Scheduled Areas**

5417. SHRI CHITRASEN SINKU : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government had directed the State Governments to submit the list of such areas on the basis of population of Scheduled Tribes which could be declared scheduled areas in compliance with the Fifth Schedule of the Constitution in the year 1976;

(b) if so, the details of the position after issuing the direction;

(c) whether it is also a fact that such areas in Tamilnadu, Karnataka, Kerala, Uttar Pradesh and West Bengal were not included in the said list in spite of their being there; and

(d) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No Sir.

(b) to (d) Does not arise.

[*English*]

#### **Proselytisation Activities of Christian Missionaries**

5418. SHRI MANORANJAN BHAKTA : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that the R.S.S. has urged the Union Government to expel foreign Christian Missionaries from the North-East areas found indulging in proselytising activities; and

(b) if so, the reaction of the Union Government thereto ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) The factual information in this regard is being obtained.

[*Translation*]

#### **Retrenchment in H.C.L.**

5419. SHRI NITISH BHARDWAJ : Will the Minister of MINES be pleased to state :

(a) whether the Government are aware that Hindustan Copper Limited, Musabani, Jamshedpur is resorting to large scale retrenchment of its workers;

(b) if so, the reasons therefor, and the steps taken or proposed to be taken by the Government in this regard;

(c) whether the company has sought permission for mining in other surrounding areas to mine the copper;

(d) whether the Government propose to give this contract to some other private company;

(e) if so, the reasons therefor;

(f) whether the Government are aware that, if the above said contract is given to some new private company, then the chances of retrenchment would become real; and

(g) if so, the steps taken by the Government to prevent this situation ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) Hindustan Copper Limited (HCL) has not retrenched any worker so far.

(b) Does not arise.

(c) Hindustan Copper Limited plans to mine Chapri-Sidheswar deposit on joint venture basis. The State

Government has agreed to renew mining lease of the present operational areas of Hindustan Copper Limited only. This issue at present is sub-judice.

(d) to (g) Does not arise.

[*English*]

#### **Deffered Plans by Sugar Mills**

5420. DR. M.P. JAISWAL : Will the Minister of FOOD be pleased to state :

(a) whether 70 companies having licence for sugar mills have deferred plans to set up new projects;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) The Ministry of Food has not been intimated by any company that it would not like to utilise its licence.

(b) and (c) Does not arise.

#### **Air India's Bank Guarantee**

5421. SHRI TARIQ ANWAR :  
SHRI SANAT KUMAR MANDAL :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether cash flow of Air India has not been satisfactory;

(b) if so, the details thereof;

(c) whether U.S. Exim Bank has declined to accept a bank guarantee of hundreds of million dollars line of credit in case of Air India;

(d) if so, the reasons therefor; and

(e) the reaction of the Government thereto ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) Resource generation in Air India Ltd. declined during 1995-96 due to increase in expenditure on account of interest and depreciation on new aircraft, reduction in yields, increased landing handling and navigational charges, agitation by engineers, depreciation of rupee value etc.

(c) to (e) Air India has negotiated with US Exim Bank for asset-based financing for the first time. The US Exim Bank has shown its willingness to extend loan facility subject to fulfilment of certain conditions.